

addition, they pay only Rs. 11-11-0 per child for the first year for clothing instead of Rs. 400 which is normally charged.

*Lawrence Schools at Lovedale and Sanawar:*

Full remission of fees is given.

(b) Does not arise.

#### REQUISITIONING OF GROUND SITES

**724. Shri Hem Raj:** (a) Will the Minister of Defence be pleased to state how many ground sites for building military camps during World War II were acquired or requisitioned by the Central Government in the Punjab State and on what conditions?

(b) How many of them have been released to the owners and how many of them are being retained by Government or are being transferred to the State Government?

(c) Do Government propose to pay compensation for those which are being retained by it or by the State Government?

**The Deputy Minister of Defence (Sardar Majithia):** (a) 26 sites were requisitioned under Rules 75 A of the late Defence of India Rules, 1939. 4 sites were acquired under agreement with the land-owners.

(b) Of the requisitioned sites 7 have been totally and 11 partially restored to the owners. One of the 4 sites acquired by agreement has also been restored to its owner. The remaining lands are being retained by the Government of India.

(c) Yes, Sir.

#### 2-STROKE DIESEL ENGINE

**725. Shri Madiah Gowda:** (a) Will the Minister of Education be pleased to state whether it is a fact that a 2-stroke diesel engine has been invented in the Indian Institute of Sciences at Bangalore?

(b) If so, what are its principal features and its advantages?

(c) Is it constructed of local materials or foreign?

(d) Who is the inventor?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) Yes.

(b) The required information is furnished in the attached note. [See Appendix VII, annexure No. 43.]

(c) All the component parts of the engine excepting the fuel injection part are constructed of indigenous materials.

(d) The engine has been designed by Dr. Havemann, Head of the Department of Internal Combustion Engineering.

#### WAR COMPENSATION (EXCESS PAYMENT)

**726. Shri Rishang Keishing:** Will the Minister of Defence be pleased to state:

(a) whether Government are aware that excess payment of war compensation for certain persons in the Box area of Manipur has been made by the Claim Officers;

(b) whether it is a fact that warrant for seizure of properties of those persons who received excess war compensation has been issued by the Government of Manipur; and

(c) if the answer to part (a) and (b) above be in the affirmative, what is the number of such cases and what is the actual amount involved?

**The Deputy Minister of Defence (Sardar Majithia):** (a) to (c). Some cases of overpayment have been reported to Government but these relate to lands and buildings outside the Box area of Manipur. Warrants for attachment and sale of property were issued in 39 of these cases involving an amount of Rs. 39,789.

#### FOREIGNERS IN INDIA

**727. Shri N. P. Sinha:** (a) Will the Minister of Law be pleased to state how many foreigners died in India in 1951-52 leaving behind estates and moveable properties including cash-balance in Banks?

(b) What was the value of the estates left and what amount in cash in total was left by the deceased?

(c) How have the abovesaid properties been disposed of?

(d) Are any claims pending?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) to (d). The information is not available with the Government of India.

#### NATIONAL CADET CORPS

**728. Shri Sanganna:** Will the Minister of Defence be pleased to state:

(a) the number of junior officers of N.C.C. in the schools of each State of India;

(b) whether these officers are holding classes regularly; and

(c) if so, what allowances are paid to them?

**The Deputy Minister of Defence (Sardar Majithia):** (a) A Statement is laid on the Table of the House. [See Appendix VII, annexure No. 44.]

(b) Yes.

(c) A Statement showing the pay and allowances of the Junior Division Officers of the National Cadet Corps is laid on the Table of the House. [See Appendix VII, annexure No. 45.]

#### EXCISE DUTY (CLOTH)

**729. Shri K. C. Sodhia:** (a) Will the Minister of Finance be pleased to state the total amount of excise duty collected during 1950-51 and 1951-52 from the manufacture of (i) superfine (ii) fine and (iii) medium cloth?

(b) What is the total realization from the same during the current year up-to-date?

(c) Is the cloth exported given any rebate of this duty?

(d) Is any export duty levied on cloth and if so, how much?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) Amounts of Central Excise duty collected on (i) Superfine, (ii) Fine and (iii) Medium cloth during 1950-51 and 1951-52 are as follows

	1950-51 (Rs.000)	1951-52 (Rs.000)
Superfine.	3,68,53	6,80,25
Fine.	3,37,64	5,62,41
Medium.	2,08,36	3,32,62

(b) The total realizations on Superfine, Fine and Medium cloth during the current year up-to-date are as follows:

	1952-53 (upto October) (Rs.000)
Superfine	2,08,29
Fine	2,19,00
Medium	2,38,40

(c) Full rebate of Central Excise duty is allowed on cloth exported out of India.

(d) An export duty of 25 per cent. *ad valorem* is levied on Medium and Coarse cloth exported out of India.

#### MHOW CANTONMENT

**730. Shri N. L. Joshi:** Will the Minister of Defence be pleased to state:

(a) whether the water works at Mhow Cantonment is the property of the Cantonment Board; and

(b) whether any agreement has been executed between Cantonment Board, Mhow and the Union Government transferring the property in the water works to the Union Government?

**The Deputy Minister of Defence (Sardar Majithia):** (a) With effect from 1-8-52 the Water Works have been taken over by the Government.

(b) No legal document has been executed but the transfer was agreed to at a joint meeting of the Cantonment Board and Officers of the Government of India.

#### HAVILDAR CLERKS

**731. Shri Veeraswamy:** Will the Minister of Defence be pleased to state:

(a) whether it has been decided by Government to abolish the cadre of Havildar clerks;

(b) if the answer to part (a) above be in the affirmative, what are the reasons;

(c) the number of men as Havildar clerks affected by the abolition of the cadre; and

(d) whether they will be absorbed in any other cadres of equal rank?

**The Deputy Minister of Defence (Sardar Majithia):** (a) No, Sir.

(b) to (d). Do not arise.

#### SOLAR HEATERS

**732. Shri B. S. Murthy:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the royalty fixed by Government for manufacturers of Solar Heaters;

(b) whether any firms came forward to manufacture the same; and

(c) the steps, if any, taken to manufacture and popularise Solar Heaters?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) A royalty of Rs. 3/- for each Solar cooker marketed has been fixed by the Council of Scientific and Industrial Research.